

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 203
(IB)-3327(ND)2019

IN THE MATTER OF:

Ganesham Trexim Pvt. Ltd.

... Applicant/Petitioner

Versus

M/s. Parasvnath Limited

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 31.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Counsel for the Petitioner

Counsel for the Respondent

ORDER

Ld. Counsel for the Financial Creditor as well as the Corporate Debtors appeared and submitted that a joint application duly signed by both the parties has already been filed on 28th August 2021 for withdrawal of the Company Petition No. 3327(ND)2019 in terms of the settlement arrived in between the parties.

Heard the Ld. Counsels appearing for the parties. Ld. Counsels submitted that the Demand Draft has already been handed over to the Corporate Debtors and the Corporate Debtor has received the entire payment. So, the Petitioner may be permitted to withdraw the Petition IB-3327(ND)2019.

Considering the fact that the matter has already been settled between the parties and the financial debt has already paid by the Corporate Debtor to the Financial Creditor and a joint application signed by both the parties has been filed, under such circumstances, we permit the Financial Creditor/Applicant to withdraw the Petition No. IB-3327(ND)2019.

Accordingly, IB-3327(ND)2019 is Dismissed as Withdrawn.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)